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SECTION. IX
IN THE SUPREME COURT OF INDIA

UNION OF INDIA & ORS.

Appellant (s)

VERSUS

S.P. VOHRA

Respondent (s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 20th February, 2014 when the Court was pleased to pass the following Order:

“A perusal of the office report dated 31.05.2013 reveals that the respondent, who appears in person, has not filed the statement of case. The filing of statement of case on behalf of the respondent is dispensed with. Pleadings in the case be treated as complete.

Since the respondent, who appears in person, has not come to the Court today, hearing of the case is deferred to 26.3.2014.

Registry to intimate the next date of hearing to the respondent.”

It is submitted for information of the Hon'ble Court that notice of hearing was issued to the Sole respondent in person. In response of the notice, Sole respondent has sent a letter dated 10.03.2014 stating therein that his physical as well as financial condition does not permit him to appear in the Court. (Copy of the letter is enclosed)

Original record has been received.

It is further submitted that counsel for the appellant has filed statement of case.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

Dated this the 26th day of March, 2014.

ASSISTANT REGISTRAR

Copy to :-

1. Mr. D.S. Mahra, Advocate
2. Mr. S.P. Vohra (Respondent In- person)
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